

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

3

O.A. No. 2381/95

Date of decision 4-1-1996

Hon'ble Shri N.V.Krishnan, Acting Chairman
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Anju Sapra,
w/o Shri Harish Kumar Sapra,
R/o B-3/211, Paschim Vihar,
New Delhi

... Applicant

(By Advocate Shri P.P.Khurana)

Vs.

1. Lt.Governor
Government of N.C.T. of Delhi
Raj Niwas Marg, Delhi.
2. Director of Education
Government of N.C.T. of Delhi
Old Secretariat, Delhi
3. Deputy Director of Education (Distt.Central)
Govt.of N.C.T. of Delhi
New Moti Nagar, New Delhi.

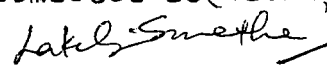
... Respondents


O R D E R (ORAL)

[Hon'ble Shri N.V.Krishnan, Acting Chairman]

Learned counsel for the applicant states
that the impugned order has since been withdrawn.

Accordingly, this OA has become infructuous and it
is dismissed as having become infructuous.


(Smt.Lakshmi Swaminathan)
Member (J)


(N.V.Krishnan)
Acting Chairman

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